



The Uttar Pradesh Vrihat Jot-Kar (Nirsan) Adhiniyam, 1979

Act 31 of 1979

Keyword(s):

Jot-kar, Penalty, Forfeiture, Legal Proceeding, Punishment

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THE UTTAR PRADESH VRIHAT JOT-KAR (NIRSAN) ADHINIYAM, 1979

[U. P. ACT NO. 31-OF 1979]

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[*Authoritative English Text of the Uttar Pradesh Vrihat Jot Kar (Nirsan) Adhinyam, 1979 (Uttar Pradesh Adhinyam Sankhya 31 of 1979)*].

ep.1

**AN
ACT**

to repeal the Uttar Pradesh Vrihat Jot-Kar Adhinyam, 1963.

विधान पुस्तका

IT IS HEREBY enacted in the Thirtieth Year of the Republic of India as follows :- (राजकीय प्रकाश)

1. This Act may be called the Uttar Pradesh Vrihat Jot-Kar (Nirsan) Adhinyam, 1979. (उत्तर प्रदेश, लखन Short title)

2. On and from the first day of July, 1979, the Uttar Pradesh Vrihat Jot-Kar Adhinyam, 1963 shall stand repealed. Repeal of U.P. Act 12 of 1963.

3. The repeal of the Act referred to in section 2 shall not affect— Savings

- (a) the previous operation of the said Act or anything duly done or suffered thereunder, or
- (b) any right, privilege, obligation or liability acquired, accrued or incurred under the said Act, or
- (c) any penalty, forfeiture or punishment incurred in respect of any offence committed against the said Act, or
- (d) any investigation, legal proceeding or remedy, in respect of any such right, privilege, obligation, liability, penalty, forfeiture or punishment as aforesaid,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced and any such penalty, forfeiture or punishment may be imposed as if the said Act had not been repealed.

4. The Uttar Pradesh Vrihat Jot-Kar (Nirsan) Adhinyam, 1979 is hereby repealed. Repeal of U. P. Ordinance No. 18 of 1979.

(For Statement of Objects and Reasons, please see Uttar Pradesh Gazette (Extraordinary), dated September 4, 1979).

(Passed in Hindi by the Uttar Pradesh Legislative Assembly on August 30, 1979 and by the Uttar Pradesh Legislative Council on September 4, 1979).

(Received the assent of the Governor on September 13, 1979 under article 200 of the Constitution of India and was published in Part I (a) of the Legislative Supplement of the Uttar Pradesh Gazette Extraordinary, dated September 13, 1979).

Amendment of
section 5 of U. P.
Act no. 1 of
1939.

2 In section 5 of the United Provinces Sales of Motor Spirit, Diesel Oil and Alcohol Taxation Act, 1939, hereinafter referred to as the principal Act. for sub-section (3), the following sub-section shall be *substituted* and shall be deemed to have been *substituted* with effect from April 23, 1974, namely :—

“(3) Every registration certificate shall be granted or renewed for a year or part thereof on payment of such fee not exceeding five hundred rupees as may be prescribed, and until fee is prescribed, the following fee shall be charged :—

1. For sale of motor spirit or diesel oil or both in depots by oil companies.	Rs. ... 500
2. For sale of motor spirit or diesel oil or both through pumps.	.. 250
3. For sale of motor spirit or diesel oil or both in drums or tins by dealers other than those mentioned in 1 and 2 above.	... 50
4. For sale of Alcohol.	... 50

Amendment of
section 17.

3. In section 17 of the principal Act, in sub-section (2), after clause (g) the following clause shall be *inserted*, namely :—

“(h) providing for refund or adjustment of excess fee, if any realized.”

Repeal
savings.

and

4. (1) The Uttar Pradesh Sales of Motor Spirit, Diesel Oil and Alcohol Taxation (Amendment) Ordinance, 1979 is hereby repealed.

U.P. Ordinance no. of 1979.

(2) Notwithstanding such repeal anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act as amended by this Act, as if the provisions of this Act were in force at all material times.